

(b) and (c) In view of amendment in Notaries Rules, 1956 by Notaries (Amendment) Rules, 2009, Central Government has decided to return all the applications received to it, irrespective of recommendation, prior to 28.02.2009. As per the Rule 4(1) of the Amended Notaries Rules, 2009, a person may make an application for appointment as a Notary through the concerned District Judge or the Presiding Officer of the Court or Tribunal where he practices as an Advocate. Similarly, Rule 7A has been inserted introducing interview system for appointment of Notary Public.

Separate legal authority for undertrials

†3637. SHRI KAPTAN SINGH SOLANKI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government is aware that several cases are lying pending at present in the courts of the country, wherein a large number of undertrials have already served their minimum sentence or more than it;

(b) if so, the details thereof;

(c) whether Government has taken any steps by constituting a separate legal authority to dispose of such cases against such prisoners; and

(d) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) As per the information received from the State Governments/Registries of the High Courts, the number of under-trials who have completed 50% or more of maximum possible sentence and the number of under-trials who have completed the maximum possible sentence is given in the Statement (See below).

(c) and (d) No Separate legal authority has been constituted. However, the existing State and District Legal Services Authorities and Taluk Legal Services Committees constituted under Legal Services Authorities Act, 1987 provide legal aid to the under-trial prisoners in jails. Besides, the Legal services Authorities organize Lok Adalats in Jails for settlement of compoundable criminal cases. Settlement through Lok Adalats in a compoundable criminal case also results in release of the accused. Morning/evening Courts being established in the States under Thirteenth Finance Commission award are also expected to clear under-trial cases on priority.

†Original notice of the question was received in Hindi.

Statement

Details of under trials

Sl. No.	Name of the State	Number of Undertrials at the start of the month	No. of Undertrials who have completed 50% or more of maximum possible sentence	No. of Undertrials who have completed the maximum possible sentence	For the month of
1	2	3	4	5	6
1	Andhra Pradesh	6902	116	99	September
2	Arunachal Pradesh	44	4	0	August
3	Assam	4354	13	0	September
4	Bihar	18917	345	7	August
5	Chandigarh	399	0	0	August
6	Daman, Diu, Dadra & Nagar Haveli	72	1	17	June
7	Gujarat (Navsari District)	126	1	0	September
8	Haryana	6660	0	22	August
9	Himachal Pradesh	577	4	0	September
10	Jharkhand	12629	37	1	September
11	Karnataka	6125	467	36	June
12	Madhya Pradesh	10210	243	153	September
13	Maharashtra (Osmanbad district & Bhandara)	325	0	0	September

1	2	3	4	5	6
14	Manipur	292	4	0	August
15	Meghalaya	54	1	0	September
16	Mizoram	567	43	21	September
17	Orissa	56781	1068	0	September
18	Punjab	7064	189	8	August
19	Rajasthan	13086	458	78	October
20	Sikkim	120	6	0	September
21	Tripura	343	0	0	September
22	Uttar Pradesh	54631	2529	301	August
23	Uttarakhand	1296	2	0	July
TOTAL		201574	5531	743	

Regulator for legal sector

3638. SHRIMATI KUSUM RAI: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government is planning to bring legislation to create a super regulator to oversee the ethics and conduct of advocates and legal professionals;
- (b) if so, the details thereof and by when such a legislation would come into force;
- (c) whether the Legal Services Board is proposed to be set up under the proposed law;
- (d) if so, the details thereof; and
- (e) the details of other steps Government proposes to take to check exploitation of litigants and clients by legal professionals including advocates?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) Yes. Sir.